

Notices by DDA for covering of underground drains

2882. SHRI PAWAN KUMAR BANSAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that in terms of bye-laws 7.2.2., 7.2.3. and 7.2.4. of Building Bye-laws, 1983 of DDA notices are given under 'C' and 'D' forms for covering up underground drain and sanitary work and completion of drain, sanitary and water supply work and that approval/refusal of the forms is done after the inspection of such work;

(b) whether it is a fact that 'C' and 'D' forms are rejected on the basis of excess covered area, steps in the set back area more than 2 canopies (not exceeding 4.5 m x 2.4 m each);

(c) if so, what are the reasons for which 'C' and 'D' forms are rejected on the basis of excess covered area and not on the basis of work relating to underground drain, sanitary work, etc.;

(d) whether it is a fact that in terms of bye-law 7.6 excess covered area is taken into consideration while approving the occupancy certificate; and

(e) if so, what steps are being taken to approve or reject form 'C' and form 'D' on the basis of underground drain, sanitary work, completion of drain, sanitary and water supply work, etc.; as stipulated in the bye-laws?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
(a) Yes.

(b) Yts.

(c) to (e) Under the Building bye-laws 1983 deviations from the sanctioned building plans are not permitted. DDA can take notice of the excess covered area or any other deviation over the sanctioned building plan under Bye-Law 7.4 at any time during the process of construction. Such deviations which are not compoundable can also lead to revocation of the sanction for the building plan. The deviations are to be rectified before 'C' & 'D' forms are issued.

Perpetual sub-lease for societies registered under Bombay Act extended to Union Territory of Delhi

2883. SHRI PAWAN KUMAR BANSAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the DDA has prepared perpetual sub-lease deed for societies registered under the Bombay Co-operative Societies Act, 1925 extended to the Union Territory of Delhi;

(b) if so, on which date the deed under the Bombay Act was proposed;

(c) whether it is a fact that the Bombay Act has been repealed after the enforcement of the Delhi Co-operative Societies Act, 1972;

(d) whether it is proposed to revise the perpetual sub-lease deed to make it in conformity with the provisions of the Act of 1972 and rules made thereunder; and

(e) if so, the details thereof, if not, the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS AND IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):
1(a) to (e) The Delhi Co-operative Societies Act, 1972 was enforced in